

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFIARS**

**Rajya Sabha  
Unstarted Question No. 274  
TO BE ANSWERED ON THURSDAY, THE 08.12.2022  
Vacancies and pendencies in quasi-judicial bodies**

**534. Shri Raghav Chadha**

**Will the Minister of *LAW AND JUSTICE* be pleased to state:**

- (a) whether Government is aware of issues like high pendency pertaining to quasi-judicial bodies/tribunals/regulatory bodies in the country and if so, the details thereof;
- (b) the steps taken by Government for increasing transparency, efficiency and impartiality of quasi-judicial bodies in the country in recent times;
- (c) whether vacancies in Tribunals/Appellate Tribunals have not been filled up;
- (d) if so, the number of Tribunals and the number of vacancies along with the time from which these posts are lying vacant; and
- (e) the reasons for not filling up the vacancies?

**ANSWER  
MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

- (a) to (e) : Yes sir. Information has been compiled and is as per Annexure-A

Name of Ministry / Deptt.	a	b	c	d	e				
	Whether Government is aware of issues like high pendency pertaining to quasi judicial bodies/tribunals/regulatory bodies in the country and if so, the details thereof	The steps taken by Government for increasing transparency, efficiency and impartiality of quasi-judicial bodies in the country in recent times	Whether vacancies in Tribunals / Appellate Tribunals have not been filled up	if so, the number of Tribunals and the number of vacancies along with the time from which these posts are lying vacant	The reasons for not filling up the vacancies				
<b>Telecom Dispute Settlement &amp; Appellate Tribunal (TDSAT), Dept. of Telecommunication</b>	949 cases have been disposed off in the current year 2022 till 31.10.2022 and there are 5102 cases pending before TDSAT as on 31 <sup>st</sup> October 2022	-----	No vacancy.	N/A	N/A				
<b>ITAT, Department of Legal Affairs</b>	The pendency of appeals in ITAT as on 01.01.2022 was 54315 and as on 31.10.2022 are 40463. Necessary instructions have already been issued by the ITAT to all its Benches to scrutinize and identify cases, which are covered by the decisions of ITAT, High Courts and Supreme Court of India and post them on priority basis	The steps taken by the ITAT includes Computerization, Improved ITAT Official Website, ITAT Online Project, Digital Display Boards, Mobile Application, CCTV Cameras, E-Court, E-Filing, Publishing of Daily Orders, Paperless Courts, API linkage with LIMBS, Electronic Communication of Hearing Notices, ITAT Members' e-Library Portal, etc.	Occurring and filing up of vacancies in the ITAT, like other Government organisations, is a continuous process. From time to time, the Government issues instructions for filling up the vacancies.						
<b>NCDRC, Deptt. of</b>	Pendency as per CONFONET portal:- <table border="1" data-bbox="473 1352 1158 1393"> <tr> <td>Consumer</td> <td>Filed</td> <td>Disposed</td> <td>Pendency</td> </tr> </table>	Consumer	Filed	Disposed	Pendency	Appointments in the NCDRC are regulated as per the provisions of the Tribunal Reforms Act, 2021.	Existing vacancy in the NCDRC – 1 (Date of occurrence of vacancy - 10.05.2021).		
Consumer	Filed	Disposed	Pendency						

<b>Consumer Affairs</b>	<b>Commission</b>					Department of Consumer Affairs has already issued vacancy circular for filling up 1 existing vacancy and 4 anticipated vacancy of Members due to arise in June, 2023.
<b>NGT, Ministry of Environment, Forest &amp; Climate Change</b>	<p>The NGT is deciding disputes independently. All the judgment and orders are available in public domain on the website of the NGT.</p> <p>Further, the mandate of NGT is to provide better environment for its people as enumerated under Article 21 of the Constitution of India, and to provide access to environmental justice for achieving the commitments made in the UN's conferences.</p> <p>Further, during the period of Covid-19 pandemic, NGT was sensitive towards the environmental matters and continuously delivering environmental justice to aggrieved persons by conducting the hearings through hybrid mode i.e. through video conferencing mode and physical hearing mode.</p>	1919778	1489626	430152	<p>All the judgment and orders are available in public domain on the website of the NGT.</p> <p>Further, the mandate of NGT is to provide better environment for its people as enumerated under Article 21 of the Constitution of India, and to provide access to environmental justice for achieving the commitments made in the UN's conferences.</p>	<p>At present, the strength of NGT consists of six (06) Judicial Members and five (05) Expert Members and the Chairperson. Four (04) posts of Judicial Members and five (05) posts of Expert Members are lying vacant.</p> <p>The process of filling up the four (04) vacant posts of Expert Members of NGT is underway.</p> <p>An advertisement for filling up the said posts of Expert Members was published in the National Dailies on 03.02.2022. The first meeting of the Search-cum-Selection Committee (SCSC) was conducted on 09.09.2022. The processing of applications by the SCSC is underway. Further, approval of SCSC has also been obtained for publishing the advertisement for one (01) additional vacant post of Expert Member.</p> <p>The last round of selection of Judicial Members in the NGT was completed in the month of April, 2022.</p> <p>For the fresh round of Selection process, approval of SCSC has been obtained for publishing the advertisement for filling up of five (05) posts {4 vacant + 1 anticipated vacancy} of Judicial Members. The process of publication of the advertisement for filling up the said posts of Judicial Members has been initiated.</p>

<b>CAT, DoPT</b>	<p>Since its inception in 1985 and up to 30.09.2022, the Central Administrative Tribunal received 8,89,927 cases for adjudication (including those transferred from High Courts), out of which 8,09,340 cases have been disposed of, leaving a pendency of 80,587 cases. The percentage of disposal is 90.94%.</p>	-----	-----	<p>The total sanctioned strength of Members including Chairman in Central Administrative Tribunal is 70 (01 Chairman, 34 Judicial Member and 35 Administrative Member).</p> <p>As on date, out of the total 70 sanctioned posts of Hon'ble Chairman/ Members of CAT, 19 posts (09- Administrative Member and 10- Judicial Member) are vacant.</p> <p>The process for filling up these vacant posts have been initiated and Hon'ble Chief Justice of India has been requested to indicate convenience to chair the Search cum Selection Committee (SCSC); or nominate a Judge of Supreme Court to be the Chairman of SCSC for making recommendations for selection to the post of Members of CAT for the vacancy year 2022 and 2023.</p>
<b>SAT, Department of Economic Affairs</b>	<p>Vide notification dated 16<sup>th</sup> May 2019, an additional post of Technical Member in Securities Appellate Tribunal (SAT) was created by this department, and currently, the composition of SAT is one Presiding Officer, one Judicial Member and two Technical Members. Currently, one post of Technical Member is vacant and the process to fill up the post is ongoing.</p>	<p>Vide notification dated 16<sup>th</sup> May 2019, an additional post of Technical Member in Securities Appellate Tribunal (SAT) was created by this department, and currently, the composition of SAT is one Presiding Officer, one Judicial Member and two Technical Members. Currently, one post of Technical Member is vacant and the process to fill up the post is ongoing.</p>		
<b>DRT &amp;</b>	As far as pending cases in DebtsRecovery Tribunal	In order to digitize the process in DRTsand DRATs	No Vacancy of	Four posts of The steps were

<b>DRAT, Deptt. of Financial Services</b>	(DRT) is concerned, the total number of pending applications as on 15.11.2022 is 1,93,602. Further, the total number of appeals pending before Debt Recovery Appellate Tribunals (DRATS) as on 30.06.2022 is 1408	and increase the efficiency of these tribunals, e-DRT system has been made operational since December, 2018.	Chairperson and all 5 posts are filled up.  Further, out of 39 sanctioned posts of Presiding Officer, 35 posts are filled up and the process is underway to fill up the remaining 4 vacancies.	Presiding officer at DRT-2, Delhi, DRT-2, Kolkata, DRT-3, Kolkata, DRT Madurai are vacant.	taken to fill up the vacancies in DRTs.  However, some of the candidates to whom the offer of appointment was issued did not join.
<b>CGIT, Ministry of Labour &amp; Employment</b>	Pending cases as on 28.11.2022 are 34,452.	A decision for implementing e-Courts System in the CGIT-cum-LCs/NITs has been taken for enhancing the efficiency/transparency in the adjudication process	Vacancy of Presiding Officer: 8.	Due to litigation in the Hon'ble Supreme Court of India, the appointment of PO in CGIT-cum-LCs/NITs could not be filled up since 2019. After the notification of the Tribunal (Conditions of Service) Rules, 2021, process has been started and at present, out of 22 posts of PO in CGIT-cum-LCs/NITs, 14 posts are filled up. Additional charge arrangement exists for remaining 8 CGIT-cum-LCs/NITs.	
<b>Ministry of commerce and Industry, Directorate</b>	Directorate General of Trade Remedies (DGTR) functions as an attached office Commerce, Ministry of Commerce and Industry, DGTR conducts trade remedial measures anti-subsidy and safeguard investigations, under the Customs Tariff Act, 1975	NIL	NIL	NIL	Nil

<b>General of Trade Remedies</b>	and the rules compatible with provisions of WTO), in a transparent and time-bound manner. Further, DGTR are quasi-judicial in nature and adequate opportunity is given to all the interested their submissions. DGTR critically analyses the submissions and thereafter recommended measures to the central government for imposition, if necessary.				
<b>Ministry of Jal Shakti, Mahanadi Dispute Tribunal, Krishna Water Dispute Tribunal, Mahadayi Water Dispute Tribunal, Ravi &amp; Beas Waters Dispute Tribunal</b>	NIL	NIL	Posts of Administrative Staff are vacant (Principal Private Secretary, Executive Engineer, Private Secretary, Personal Assistant etc.)	NIL	NIL
<b>Ministry of Cooperation, Central Registrar of Cooperative Societies</b>	NIL	NIL	Posts of Administrative Staff are vacant (Additional Registrar, Registrar, Stenographer, Assistant Section Officer, MTS etc.)	NIL	NIL

<b>Ministry of Steel</b>	NIL	NIL	NIL	NIL	NIL
<b>Ministry of External Affairs</b>	NIL	NIL	NIL	NIL	NIL
<b>Ministry of Heavy Industries</b>	NIL	NIL	NIL	NIL	NIL
<b>Ministry of Finance, Dept. of Expenditure, Pay Research Unit</b>	NIL	NIL	NIL	NIL	NIL
<b>Ministry of Finance IREDA</b>	NIL	NIL	NIL	NIL	NIL
<b>Ministry of Rural Development</b>	NIL	NIL	NIL	NIL	NIL
<b>Department of Science and Technology (DST)</b>	NIL	NIL	NIL	NIL	NIL
<b>Ministry of Fisheries, Animal Husbandry and Dairying</b>	NIL	NIL	NIL	NIL	NIL